



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 3RD DAY OF JANUARY, 2024

BEFORE

THE HON'BLE MR JUSTICE K.NATARAJAN

CRIMINAL PETITION NO. 10156 OF 2022

BETWEEN:

1. ANI TECHNOLOGIES PRIVATE LIMITED
HAVING ITS REGISTERED OFFICE AT:
REGENT INSIGNIA,
NO.414, 3RD FLOOR,
4TH BLOCK, 17TH MAIN,
100 FEET ROAD,
KORAMANGALA,
BENGALURU,
KARNATAKA - 560 034.
REPRESENTED BY ARUN KUMAR GR.
2. MR. BHAVISH AGGARWAL



...PETITIONERS

(BY SRI. K. ARUNKUMAR, SENIOR ADVOCATE FOR
SRI. CHETHANA K N., ADVOCATE)



AND:

1. STATE OF KARNATAKA
THROUGH STATION HOUSE OFFICER,
JEEVAN BHIMA NAGAR POLICE STATION,
BENGALURU,
KARNATAKA - 560 075.
REPRESENTED BY: PROSECUTOR,
HON'BLE HIGH COURT OF KARNATAKA,
BENGALURU - 560 001.

2. LAHARI RECORDING COMPANY
T.T.M.C., B.M.T.C BUILDING,
4TH FLOOR,
YESHWANTHPURA CIRCLE,
BENGALURU - 650 022.
REPRESENTED BY ITS
MANAGING PARTNER.

...RESPONDENTS

(BY SRI. K. NAGESHWARAPPA, HCGP FOR R1;
SRI. PRANAV KUMAR M., ADVOCATE FOR R2)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF CR.P.C PRAYING TO QUASH THE FIR DATED 20.05.2017 BEING CRIME NO.191/2017 REGISTERED AT THE JEEVAN BHIMA NAGAR, POLICE STATION, BENGALURU UNDER SECTION 63 AND 64 OF THE COPY RIGHT ACT, ALONG WITH THE CONSEQUENTIAL PROCEEDINGS EMANATING OUT OF CR.NO.191/2017 PENDING BEFORE THE COURT OF HONBLE IX ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, BENGALURU.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, THE COURT MADE THE FOLLOWING:



ORDER

This petition is filed by the petitioners-accused Nos.1 and 2 under Section 482 of Cr.P.C. for quashing the FIR in Crime No.191/2017 registered by Jeevan Bheemanagar Police Station, Bengaluru for the offence punishable under Sections 63 and 64 of Copyright Act, 1957.

2. During pendency of the petition, petitioner No.1-company, petitioner No.2-representative of petitioner No.1 and respondent No.2 filed I.A.No.1/2022 under Section 320 read with Section 482 of Cr.P.C. along with joint affidavit.

3. Both the counsels submits that the parties have settled their issues between them amicably in terms of settlement dated 20.08.2022 and therefore, prayed for compounding the offences and to quash the FIR.

4. Learned High Court Government Pleader not objected for the same.

5. Submission of the both the counsels are placed on record.



6. In view of the settlement between the parties, I.A.No.1/2022 is allowed. The parties are permitted to compound the offence.

7. Consequently, the petition is **allowed**. The FIR in Crime No.191/2017 dated 20.05.2017 against the accused Nos.1 and 2 is hereby quashed.

**Sd/-
JUDGE**

GBB
List No.: 1 Sl No.: 68
CT:SK